

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/2046(KB)2019
IA(I.B.C)/1137(KB)2022,
IA(I.B.C)/1232(KB)2022,
IA(I.B.C)/1680(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16TH JANUARY, 2023, 02:00 P.M

IN THE MATTER OF	ORBIT TOWERS PRIVATE LIMITED VSSAMPURNA SUPPLIERS PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Counsel/ Authorised Representative appeared through physically/Video Conference:

Mr.Kaushik Banerjee,Adv.] For Respondent No.4

Ms. Rashmita Sen,Adv.]

Mr. Shaunak Mitra, Adv.] For Respondent No.3

Mr.Sayak Chakraborty,Adv.]

Mr. Sudipta Ghosh, RP In person] In IA 1137/2022

Mr. Sourojit Dasgupta,Adv.]

Mr.Aniket Chaudhury,Adv.]

Mr. Pallavi Ray,Adv.]

Mr. Kuldip Mallick,Adv.] For the RP

Mr.Atul Sureka,Adv.]

ORDER

1. Ld.Counsel for the parties sides present.
2. **IA(IBC) 1137/KB/2022-** Ld. Counsel for the liquidator submits that required data as per page 103 of the application has already given.
3. Ld.Counsel for the liquidator seeks one week's time to study the information.
4. List the matter on **27/02/2023**.
5. **IA(IBC)1232/KB/2022-** is an application filed by the RP taking on record 2nd Progress Report, which is at page 14 and this petition is duly supported by an affidavit at page 12 onwards. 2nd Progress report is taken on record and IA is accordingly allowed and disposed of. List the matter for filing further progress report on **27/02/2022**.
6. **IA(IBC)/1680/2022-** This is an application filed by the RP under section 12(2) of the IBC,2016 read with Regulation 40 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate persons) Regulations, 2016 for

extending the period of CIRP by 90 days as the stipulated 180 days have expired on 23rd December, 2022.

7. The reason for seeking extension are given at page 33 and 34 of the petition. The CoC has recommended to extend the period of the CIRP of the Corporate Debtor to 90 days from the end of the 180 days of the CIRP by requisite voting power. CIRP commenced on 27th June, 2022.
8. In view of the above, we extend the period of the 90 days from 23rd December, 2022. RP to make best endeavour to complete the resolution process in the extended time. Accordingly, IA is allowed and disposed of.

Balraj Joshi
Member (Technical)

Bidisha Banerjee
Member (Judicial)